## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS \*\*\*\*

### **LOK SABHA**

UNSTARRED QUESTION NO. 1356 TO BE ANSWERED ON WEDNESDAY, THE 25<sup>th</sup> JULY, 2018

### PENDING COMMERCIAL DISPUTES

**1356.**SHRI NALIN KUMAR KATEEL:

SHRI D.K. SURESH: SHRI B.N. CHANDRAPPA:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government is aware that the commercial disputes are not disposed off in a time bound manner resulting in negative impact on Ease of Doing Business and if so, the details thereof;
- (b) the total number of commercial disputes pending in the country in various courts, the details for the last three years, year wise; and
- (c) whether the Government has taken any measures to ensure that commercial disputes are disposed off in a time bound manner to promote Ease of Doing Business and if so, the details thereof?

#### **ANSWER**

# MINISTER OF STATE FOR LAW AND JUSTICE &CORPORATE AFFAIRS (SHRI P. P. CHAUDHURY)

(a) & (c): In order to facilitate speedy disposal of commercial disputes of specified value of Rupees one core and above, the Government had enacted the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015. By the said Act, certain amendments have been made in the Code of Civil Procedure, 1908 with a view to fast track and reduce delays in disposal of commercial cases. Furthermore, the Government endeavors to provide for speedy resolution of commercial disputes of reasonable value which will further improve India's Rank in the World Bank Report on Doing Business. In this regard, a Bill replacing

theCommercialCourts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Ordinance, 2018 promulgated on 3<sup>rd</sup> May, 2018, has been introduced in the Lok Sabha on 23<sup>rd</sup> July, 2018. As per the Ordinance, the specified value of a commercial dispute has been reduced to Rupees three lakhs from the present one crore and a mechanism for Pre-Institution Mediation and Settlement has also been provided as a measure to encourage Alternative Dispute Resolution process for settlement of commercial disputes.

**(b)**The details of the commercial disputes pending in the country, as collected from various High courts for the last three years are at **Annexure**.

# DETAILS OF THE COMMERCIAL DISPUTES PENDING IN THE COUNTRY FOR THE LAST THREE YEARS

S.	Name of the	Total number of pending Commercial disputes during each of the last		
No.	State	three years		
		2015	2016	2017
1.	Jharkhand	3	16	69
2.	Assam	15	11	10
		(as on 31.12.2016)	(as on 31.12.2017)	(as on 28.02.2018)
3.	Sikkim	0	0	2
4.	Karnataka	104	108	408
5.	Gujarat	922	1118	1130
		(as on 31.12.2016)	(as on 31.12.2017)	(as on 28.02.2018)
6.	Tripura	30		
7	Bihar		0	4
8.	Delhi	6452	11987	16267
9.	Uttar Pradesh	5501	7808	11793
10.	Chattisgarh	2282		
11.	Punjab		109	191
12.	Haryana		150	236
13.	Chandigarh		147	139
14.	High Court of	365	428	384
	Orissa	Besides, 46 numbers of commercial disputes are pending before the commercial courts established in the District of Khurda at Bhubaneswar, Ganjam at Behampur and Sambalpur.		
15.	Maharashtra	562 (as on 31.12.2016)	393	447
	(excluding	·	(as on 31.12.2017)	(as on 31.03.2018)
	Mumbai)			
16.	Goa	119	116	121
		(as on 31.12.2016)	(as on 31.12.2017)	(as on 31.03.2018)
17.	Daman & Diu	28	Nil (as on	Nil
		(as on 24.04.2017)	31.12.2017)	(as on 31.03.2018)
18.	Dadra Nagar	Nil (as on 18.05.2017)	Nil	23
	Haveli		(as on 31.12.2017)	(as on 31.03.2018)
19.	Rajasthan	109	162	223
20.	Kerala	Nil		
21.	Meghalaya			01
22.	Jammu &	3833	4171	6234
	Kashmir			
23.	Tamil Nadu and	88	107	1459
	Puducherry			